

(c). The Indo-Burmese boundary is being jointly demarcated under the Agreement of 1967. As and when different sectors are demarcated, detailed maps are prepared by both sides, scrutinised at a technical level and exchanged at the level of the Boundary Commission. These maps, along with mutually agreed description of the boundary in that sector, shall form part of the Treaty to be entered into by India and Burma after the demarcation has been completed. A technical level meeting took place in Burma in November 1977 to finalise 4 such maps and description relating thereto.

Meeting of Medical Officers delegation with the Minister of Health and Family Welfare

2202. SHRI RAM SAGAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether on the 1st May and 27th September, 1977 a delegation of the Class II medical officers working in temporary capacity in the Central Government Health Scheme and the Railway Department called on him and presented a charter of demands for making them permanent there;

(b) if so, the action taken so far thereon;

(c) whether he made/recorded any order thereon;

(d) whether Government propose to make these officers permanent; and

(e) if so, by what time and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE: (SHRI JAGDAMBI PRASAD YADAV) : (a) A representation dated 27-5-77 and another dated 19-9-77 were sent by the All India C.G.H.S. Medical Officers Association to the Minister for Health and Family Welfare regarding the plight of *ad hoc* Medical Officers working under the Central Government, which contained, *inter alia*, a request for regularising

the services of *ad-hoc* appointees on the basis of their performance in their jobs, in consultation with the U.P.S.C.

(b) to (e). The difficulties of *ad-hoc* Medical Officers are still under consideration in consultation with the U.P.S.C. However, it has been decided to continue the *ad-hoc* appointees if there are clear vacancies against which they can be continued in the same Organisation/city. It may, however, be added that *ad-hoc* appointments, by their very nature, imply that they are not regular. This has been stated so in the letters of appointment, according to the terms of which, their services would be terminated on the arrival of regular candidates. A large number of vacancies in difficult areas and ordinary areas are likely to be advertised by the U.P.S.C. shortly, the former on the basis of interviews and the latter on the basis of a written examination followed by interviews, in which the *ad-hoc* candidates will have an opportunity, again, to compete.

Waiting list for Telephone connections

2204. SHRI BALDEV SINGH JASROTHIA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there is a huge backlog of waiting list for telephone connections in the country;

(b) if so, the number of cases pending in each State; and

(c) why Government are not meeting the needs of the people which will bring heavy revenue to it?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) As on 30-9-77 there was a waiting list of 2,04,795 applicants for new telephones in the country.

(b) Number of cases pending in each State is as follows:—

Sl. No.	States	Waiting List
1.	Andhra . . .	4078
2.	Assam . . .	358
3.	Bihar . . .	936
4.	Gujarat . . .	21852
5.	Haryana . . .	1903
6.	Himachal Pradesh . . .	227
7.	J&K . . .	1154
8.	Karnataka . . .	4233
9.	Kerala . . .	6840
10.	Madhya Pradesh . . .	673
11.	Maharashtra . . .	63430
12.	Manipur . . .	29
13.	Meizhalaya . . .	28
14.	Nagaland . . .	4
15.	Orissa . . .	112
16.	Punjab . . .	9695
17.	Rajasthan . . .	3138
18.	Sikkim . . .	Nil.
19.	Tamil Nadu . . .	4230
20.	Tripura . . .	Nil
21.	U P . . .	4496
22.	West Bengal . . .	28389
TOTAL		156005

UNION TERRITORIES

1.	Andaman Nicobar Islands	9
2.	Arunachal Pradesh . . .	4
3.	Chandigarh . . .	1937
4.	Delhi . . .	45522
5.	Goa . . .	1200
6.	Lakshdweep
7.	Mizoram
8.	Pondicherry . . .	35

9.	Daman, Dia, Silvassa . . .	41
10.	Mahe . . .	42
TOTAL		48790

It may be mentioned that barring a few cases most of these waiting lists are in larger towns and metropolitan cities. This will be apparent from the following figures:—

Sl. No.	Larger towns and Metropolitan cities	W/L
1.	Ahmedabad . . .	10116
2.	Amritsar . . .	811
3.	Bangalore . . .	3693
4.	Bombay . . .	57800
5.	Calcutta . . .	30089
6.	Delhi . . .	15522
7.	Ernakulam . . .	1193
8.	Hyderabad . . .	2306
9.	Jaipur . . .	1819
10.	Kanpur . . .	883
11.	I do not know . . .	524
12.	Ludhiana . . .	4329
13.	Madras . . .	2516
14.	Pune . . .	1575
15.	Surat . . .	1325
TOTAL		156366

(c) The main reason for accumulation of the waiting lists is the limited resources available for telecommunication development. These resources are not adequate to provide the telephone connections on demand in the country as a whole. Within the limited resources, in the interest of development of rural areas and smaller towns a higher priority is given to their requirements. This results in accumulation of large waiting lists in larger towns and cities.

During the year it is hoped to provide about 1.6 lakh direct exchange connections all over the country out of which about 64000 were provided during first six months of the year.

जामनगर से लालपुर तक सीधी टेलीफोन सेवा

2205. श्री धर्म सिंह भाई पटेल : क्या संचार मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या लालपुर ग्राम पंचायत और ग्रेन मरचेन्ट्स एसोसिएशनो ने गुजरात में जामनगर से लालपुर तक सीधी टेलीफोन सेवा आरम्भ करने की माग की है,

(ख) जामनगर-लालपुर सीधी टेलीफोन सेवा का काम कब तक आरम्भ होगा और कब तक पूरा हो जाएगा ; और

(ग) जामनगर और लालपुर के बीच कितनी दूरी है?

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद सुखदेव साय) : (क) ऐसी कोई प्रार्थना प्राप्त नहीं हुई है।

(ख) जामनगर और लालपुर के बीच यातायात बहुत कम है। इसलिए इन स्थानों के बीच उपभोक्ता एक डायलिंग सुविधा देने का कोई प्रस्ताव नहीं है।

(ग) वास्तविक दूरी 42 किलोमीटर है।

Mini Steel Plants

2206. SHRI GANANATH PRADHAN: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government has any specific proposal to have mini steel plants throughout the country;

(b) if so, the number of mini plants to be set up in the year 1977-78;

(c) whether any such proposal has been received from the Orissa State; and

(d) the steps so far taken in this regard?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) and (b). Government has no proposal to have mini steel plants set up throughout the country. A total number of 206 electric arc furnace units had been licensed/registered in the past for production of plain carbon steel ingots/billets. 48 of these licences have so far been revoked on account of non-implementation of the project. 120 licensed units had been installed by September, 1977 and remaining 38 units are in various stages of installation.

(c) No, Sir.

(d) Does not arise.

Professional Tax in Maharashtra

2207. SHRI BAPUSAHEB PARULKAR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government are aware that the Government of Maharashtra have introduced Professional Tax in the State and the same is being recovered from all persons including State and Central Government employees;

(b) whether Government are aware that P & T employees serving in the State of Maharashtra are burdened with the Professional Tax imposed by the Maharashtra Government while P & T employees serving in other States are not required to pay this tax; and

(c) whether Government would consider to reimburse this amount paid by P & T employees serving in Maharashtra State?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a). Yes, Sir.

(b) People residing within the boundaries of a State where such a tax is levied, have a statutory obligation to pay it.